



2026:AHC:29605

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 3811 of 2026

Smt. Fulwasi

.....Petitioner(s)

Versus

State Of U.P. And 13 Others

.....Respondent(s)

Counsel for Petitioner(s) : Deepak Singh Rathaur, Divyanshu Pathak

Counsel for Respondent(s) : C.S.C., Rameshwar Prasad Shukla

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the parties and perused the record.
2. In view of the order proposed to be passed herein, no useful purpose would be served by putting the private respondent to notice and keeping this petition pending before this Court. However, in case the private respondent feels aggrieved by the order his/her right to seek modification/variation of the order is being kept reserved.
3. The basic relief sought by the petitioner in the present petition is to direct the respondent No.2/Chief Revenue Officer, Mau to decide Case No.773 of 2023 (Computerized Case No.D2023155100000773) (Paltu and others Vs. Gram Panchayat) expeditiously.
4. The matter is pending before the Court below since long and considerable time has already been lapsed but till date no final decision has been taken in the matter.
5. In the facts and circumstances of the case, the present petition is disposed of directing the respondent No.2/Chief Revenue Officer, Mau to decide the aforesaid case/suit ***strictly in accordance with law most expeditiously and preferably within a period of four months*** from the date of production of certified copy before the respondent No.2 but without granting unnecessary adjournment unless there is no legal impediment.
6. It is made clear that this Court has not adjudicated the matter on merits.

(Prakash Padia,J.)

February 10, 2026

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